

In the Central Administrative Tribunal

Principal Bench: New Delhi

OA No.83/87

Date of decision: 31.07.92.

Shri V. Rajan

...Applicant

Versus

Union of India through ...Respondent
Secretary, Ministry of Defence, New Delhi.

Coram:-

The Hon'ble Mr. Justice V.S. Malimath, Chairman

The Hon'ble Mr. I.K. Rasgotra, Administrative Member

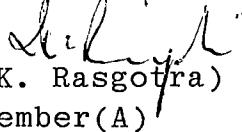
For the applicant None

For the respondent Shri M.L. Verma, Counsel.

Judgement (Oral)

(Hon'ble Mr. Justice V.S. Malimath, Chairman)

None appeared for the applicant when the case was taken up. Shri M.L. Verma, learned counsel appeared for the respondents and pointed out that the applicant has retired from service on 03.04.1987 and that all the prayers made by him were examined by the department and relief granted to him. He invited our attention to the letter written by the applicant to the authorities dated 19.2.1991, conveying his thanks for prompt action taken for redressal of his grievances. This indicates that the applicant is satisfied with the steps taken to grant relief to the applicant. Hence this Application does not survive. Accordingly, it is dismissed. No costs.


(I.K. Rasgotra)

Member(A)


(V.S. Malimath)
Chairman

July 31, 1992.

skk